

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 119
IB-37(PB)/2018

IN THE MATTER OF:

Dinesh Kumar Jain & Ors.

.... Applicant/petitioner

v.

Fantastic Buildcon Pvt. Ltd. & Ors.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code in liq.

Order delivered on 09.10.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

MS. SAROJ RAJWARE
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner:

Mr. Rakesh Kumar, Mr. Sahil Dhawan, Mr. Krishana Kumar, Ms. Srujana Suman, Advs.

For the Liquidator:

Mr. B. Vinodh Khanna for Mr. O.P. Vijay, Official liquidator in person.

ORDER

CA-1964(PB)/2019

Ld. Counsel for the Liquidator seeks and is granted one week time to file reply with a copy in advance to the counsel opposite.

List for further consideration on 23.10.2019.

CA-1835(PB)/2019

Mr. Rakesh Kumar, Ld. Counsel for the non applicant-respondent seeks and is granted ten days time to file reply with a copy in advance to the counsel opposite.

List for further consideration on 23.10.2019.



CA-1836(PB)/2019

Ld. Counsel for the Liquidator seeks and is granted one week time to file reply with a copy in advance to the counsel opposite. It shall be considered as the last opportunity.

List for further consideration on 23.10.2019.

CA-2017(PB)/2019

The Liquidator seeks and is granted one week time to file reply with a copy in advance to the counsel opposite.

List for further consideration on 23.10.2019.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(MS. SAROJ RAJWARE)
MEMBER (TECHNICAL)